CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND LETTER OF OFFER

FOR THE ATTENTION OF THE SHAREHOLDERS OF

CAIRN INDIA LIMITED

Having its Registered Office at: 101, West View, Veer Savarkar Marg, Prabhadevi, Mumbai – 400 025; Tel: +91-22 2433 8306; Fax: +91-22 2431 1160

This corrigendum to the Public Announcement and Letter of Offer is being issued by JM Financial Consultants Private Limited ("Manager to the Offer") on behalf of Twin Star Energy Holdings Limited ("TSEHL" and formerly known as THL Aluminium Limited) and Vedanta Resources Plc ("Vedanta" and together with TSEHL referred to as the "Acquirers") along with Sesa Goa Limited ("Sesa Goa") and Sesa Resources Limited (formerly known as V.S. Dempo and Co. Limited) ("SRL" and together with Sesa Goa as the "Persons Acting in Concert" or "PACs") pursuant to and in compliance with Regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments (the "SEBI (SAST) Regulations"/"Regulations"). The shareholders of Cairn India Limited ("Cairn"/"Target Company") are requested to note the following developments/ amendments with respect to and in connection with the Public Announcement issued on August 17, 2010 ("PA") and the earlier corrigendums to the PA dated April 5, 2011 and April 12, 2011 and the Letter of Offer dated April 1, 2011.

BACKGROUND TO THE OFFER

Pursuant to the amendment agreement to the SPD dated April 21, 2011 the Acquirers and the Sellers have agreed that the Sale Shares shall be determined as such number of Equity Shares representing 51% of the Voting Capital as reduced by the number of Equity Shares validly tendered in the Offer and 200 million Equity Shares acquired at any time prior to the date of consummation of the sale and purchase under the SPD ("Completion Date") from any third party outside of the Offer.

Accordingly clause 3(a) of the PA, and clause 3.1.3 (a), clause 3.1.7 (a) (i) in Letter of Offer dated April 1, 2011 stands amended by insertion of following sentence "and 200 million Equity Shares acquired at any time prior to the date of consummation of the sale and purchase under the SPD ("Completion Date") from any third party outside of the Offer" immediately after the word "in this Offer" in the above mentioned clauses.

BACKGROUND TO THE OFFER

Reference is invited to clause 7.21 of Letter of Offer dated April 1, 2011 in table for "pre and post offer shareholding pattern of the Target", a note be inserted at the end of table with following sentence "Acquirers currently hold 200 million equity shares in the target company amounting to 10.54% of paid up capital and 10.42% of fully diluted paid up capital. Post successful acquisition under the SPD from Sellers and assuming full acceptance in the open offer, the holding of Acquirer will be 1,351,666,195 equity shares representing 71.24% of paid up capital and 70.43% of fully diluted paid up capital." Hence table be amended and read in light of above.

BACKGROUND OF ACQUIRERS AND PAC's - SESA GOA LIMITED

On page 28 of Letter of Offer in table on chapter II of SAST compliance, the following rows be added :

Sl. No.	Regulation / Sub-regulation	Due date for compliance as mentioned in the Regulations	Actual date of compliance (no of days)	Delay, if any Col.4 - Col.3	Remarks
1	2	3	4	5	6
24	22(17)	20.4.2011	20.4.2011	-	NA
25	7(1)	21.4.2011	20.4.2011	-	NA

GENERAL

Terms not defined herein will have the same meanings as defined in the PA and/the Letter of Offer. All other terms and conditions of the Open Offer remain unchanged. For more details please refer to the Letter of Offer dated April 1, 2011.

This corrigendum to the Public Announcement will also be available on the SEBI's website (www.sebi.gov.in). Eligible persons to the Offer may also download a copy of the Letter of Offer, Form of Acceptance cum Acknowledgement and Form of Withdrawal, which are also available on the SEBI's website.

The Acquirers and the PACs along with their respective board of directors accept full responsibility for the information contained in this corrigendum and also for their obligations as laid down in terms of the SEBI (SAST) Regulations.

MANAGER TO THE OPEN OFFER	REGISTRAR TO THE OPEN OFFER
JM FINANCIAL	LINK INTIME INDIA PVT LTD
JM Financial Consultants Private Limited 141, Maker Chambers III, Nariman Point Mumbai 400 021 Tel.: +91-22 6630 3030; Fax: +91-22 2204 7185 Email: lakshmi.lakshmanan@jmfinancial.in Contact Person: Ms. Lakshmi Lakshmanan	**Link Intime India Private Limited** C-13, Panalal Silk Mills Compound L B S Marg, Bhandup (W), Mumbai 400 078 Tel.: +91-22 2596 0320; Fax: + 91-22 2596 0329 Email: nilesh.chalke@linkintime.co.in Contact Person: Mr. Nilesh Chalke

OPEN OFFER OPENS ON: MONDAY, APRIL 11, 2011

OPEN OFFER CLOSES ON: SATURDAY, APRIL 30, 2011

Place : Mumbai
Date : April 25, 2011

Ad size: 8x25(h)